

(9)

Central Administrative Tribunal, Principal Bench

Original Application No. 1615 of 2003

New Delhi, this the 27th day of June, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)**

**Birham Prakash
S/o Shri Pirthi Singh,
R/o B-20, Jain Nagar Ext.
Karala, Delhi-81**

.... **Applicant**

(By Advocate: Shri G.S. Chaman)

Versus

1. **Union of India, through
Secretary,
Ministry of Home Affairs,
Govt. of India, Central Sectt.
North Block, New Delhi.**

2. **Director,
Intelligence Bureau,
Ministry of Home Affairs,
35, New Complex,
Sardar Patel Marg,
New Delhi.**

.... **Respondents**

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The grievance of the applicant in the present case is pertaining to fixation of his salary. Learned counsel for the applicant contends:

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(a) the salary was rightly fixed; and

(b) in any case after the lapse of 13 to 14 years, the applicant cannot be asked to repay the amounts already paid.

2. In this regard, the applicant has submitted a notice dated 27.12.2002 copy of which is Annexure A-5. No decision thereon has been taken. It is directed that respondent no. 2 would consider the said notice referred to

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above and pass a speaking order preferably within four months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

Issue DASTI.

Naik
(S.K. Naik)

Member(A)

V.S. Aggarwal
(V.S. Aggarwal)

Chairman

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